Unfilled vacancies for SCs

2044. SHRI K. R. ARJUNAN: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether it is a fact that the vacancies earmarked for the Scheduled Castes have remained unfilled;

(b) if so, the details thereof;

(c) whether Government is considering to fill up these vacancies on a time-bound basis; and

(d) if so, the steps taken by Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI RATTAN LAL KATARIA): (a) to (d) As regards posts under administrative control of this Ministry, no posts earmarked for SCs have remained unfilled.

Crimes against SCs/STs

2045. PROF. MANOJ KUMAR JHA: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) the number of cases that have been registered under the Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) Act, 1989, between April, 2014 to April, 2019, State-wise details thereof;

(b) conviction secured under the SC/ST (Prevention of Atrocities) Act for the crimes committed during April, 2014 to April, 2019, the State-wise details thereof; and

(c) whether the Ministry has any provision or plans to support legal-aid or relief for the cases registered under this act for the empowerment of the victims, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI RATTAN LAL KATARIA): (a) and (b) As per National Crime Records Bureau (NCRB), Ministry of Home Affairs, the number of cases of offences of atrocities against members of Scheduled Castes and the Scheduled Tribes registered under the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) (PoA) Act, 1989 in conjunction with the IPC in the country for the calendar years 2014, 2015 and 2016 are indicated as under:–

Year	Number of cases of offences of atrocities against members of SCs and STs registered under the PoA Act in conjunction with the IPC
2014	47124
2015	44839
2016	47338

The State/UT-wise details of number of cases registered under the aforesaid Act in conjunction with the IPC during the calendar years" 2014, 2015 and 2016 are given in the Statement-I (*See* below).

The State/UT-wise disposal of case's by Courts in regard to conviction under the Act in conjunction with the IPC in the country for the calendar years 2014, 2015 and 2016 are given in the Statement-II (*See* below).

Data for the calendar year 2017, 2018 and 2019 has not been received f;om the NCRB, Ministry of Home Affairs.

(c) This Ministry under Centrally sponsored Scheme provides admissible Central assistance, *inter alia*, for providing relief and rehabilitation to the atrocity victims in accordance with Rule 12 (4) of the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Rules, 1995, to State Governments/Union Territory Administrations which implement provisions of the PoA Act and PoA Rules towards its effective implementation. The Central assistance released to the State Governments/ Union Territory Administrations during the last five years under the scheme is as under:–

Year	Central assistance released to States/UTs (₹ in crore)	Number of atrocity victims provided relief
2014-15	147.39	32,787
2015-16	119.07	31,299
2016-17	222.56	39,514
2017-18	355.86	50515
2018-19	405.72	55,544 (tentative)

Statement-I

State/UT-wise number of cases registered under the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989 in conjunction with the IPC during 2014-2016

Sl. No.	States/UTs	Cases registered under the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989, in conjunction with the IPC during the calendar years		
		2014	2015	2016
1	2	3	4	5
1.	Andhra Pradesh	2493	2625	2740
2.	Arunachal Pradesh	0	1	0
3.	Assam	3	5	5
4.	Bihar	7951	6298	5726
5.	Chhattisgarh	834	589	645
6.	Goa	18	21	21
7.	Gujarat	1298	1257	1602
8.	Haryana	444	510	639
9.	Himachal Pradesh	116	97	117
10.	Jharkhand	1305	1002	805
11.	Karnataka	2262	2227	2237
12.	Kerala	832	860	992
13.	Madhya Pradesh	4871	4904	6745
14.	Maharashtra	2206	2276	2139
15.	Manipur	2	0	3
16.	Meghalaya	1	0	0
17.	Mizoram	1	0	0
18.	Nagaland	0	0	0
19.	Odisha	2190	2512	2477
20.	Punjab	123	147	134
21.	Rajasthan	8415	7320	6329
22.	Sikkim	4	3	1
23.	Tamil Nadu	1504	1760	1306

1	2	3	4	5
24.	Telangana	1760	1678	1904
25.	Tripura	1	4	3
26.	Uttar Pradesh	8090	8363	10430
27.	Uttarakhand	61	86	68
28.	West Bengal	237	234	202
29.	Andaman and Nicobar Islands	6	3	6
30.	Chandigarh	1	1	1
31.	Dadra and Nagar Haveli	3	3	2
32.	Daman and Diu	0	2	0
33.	Delhi	86	49	55
34.	Lakshadweep	0	0	1
35.	Puducherry	6	2	3
	TOTAL	47124	44839	47338

Note: (1) The Scheduled Castes and the Scheduled Tnbes (Prevention of Atrocities) Act, 1989 does not extend to State of Jammu and Kashmir.

(ii) Data for the calendar year 2017, 2018 and 2019 has not been received from the NCRB, MHA.

Statement-II

State/UT-wise disposal of cases by Courts under the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989 in conjunction with the IPC, during 2014-2016

States/UTs	Year	No. of cases in Courts including brought forward cases	Disposal of cases by Court	
			No. of cases disposed of during the year	No. of cases ending in conviction during the year of cases disposed of.
1	2	3	4	5
Andhra Pradesh	2014	3468	884	47 (5.3)
	2015	3581	695	35 (5.0)
	2016	4292	1154	33(2.9)
Arunachal Pradesh	2014	12	0	0
	2015	12	0	0

1	2	3	4	5
	2016	12	1	1(100)
Assam	2014	1	0	0
	2015	1	0	0
	2016	5	0	0
Bihar	2014	20680	1552	105 (6.8)
	2015	23651	745	120 (16.1)
	2016	28009	1137	209 (18.4)
Chhattisgarh	2014	2779	449	121 (26.9)
	2015	2937	630	182 (28.9)
	2016	2909	364	134 (36.8)
Goa	2014	40	1	1 (100)
	2015	54	12	1 (8.3)
	2016	51	17	2 (11.8)
Gujarat	2014	8259	892	29 (3.3)
	2015	8537	391	14 (3.6)
	2016	9580	580	23 (4.0)
Haryana	2014	866	437	55 (12.6)
	2015	767	244	35 (14.4)
	2016	983	302	39 (12.9)
Himachal Pradesh	2014	301	45	9 (20.0)
	2015	314	61	2 (3.3)
	2016	334	31	1 (3.2)
Jharkhand	2014	2155	343	96 (28.0)
	2015	2384	400	65 (16.3)
	2016	2414	283	121 (42.8)
Karnataka	2014	7342	1111	50 (4.5)
	2015	7832	959	28 (2.9)
	2016	8657	964	22 (2.3)
Kerala	2014	2126	191	31 (16.2)
	2015	2407	177	13 (7.3)
	2016	2805	214	17 (7.9)

1	2	3	4	5
Madhya Pradesh	2014	18693	4111	2099 (51.1)
	2015	19134	3332	1002 (30.1)
	2016	22069	3786	1159 (30.6)
Maharashtra	2014	9536	969	71 (7.3)
	2015	10284	985	89 (9.0)
	2016	11167	1230	127 (10.3)
Manipur	2014	1	0	0
	2015	1	0	0
	2016	5	0	0
Meghalaya	2014	0	0	0
	2015	0	0	0
	2016	0	0	0
Mizoram	2014	0	0	0
	2015	0	0	0
	2016	0	0	0
Nagaland	2014	0	0	0
	2015	0	0	0
	2016	0	0	0
Odisha	2014	10365	1440	41 (2.8)
	2015	10855	1830	87 (4.8)
	2016	11073	1334	52
Punjab	2014	187	50	6 (12.0)
	2015	201	31	11 (35.5)
	2016	252	58	16 (27.6)
Rajasthan	2014	15985	2198	959 (43.6)
	2015	16529	2327	916 (39.4)
	2016	16954	1551	680 (43.8)
Sikkim	2014	13	10	2 (20.0)
	2015	4	2	1 (50.0)
	2016	2	2	0

1	2	3	4	5
Tamil Nadu	2014	5122	1122	81 (7.2)
	2015	5359	1243	53 (4.3)
	2016	5126	989	77 (7.8)
Telangana	2014	2725	585	42 (7.2)
	2015	3197	936	87 (9.3)
	2016	3244	526	35 (6.7)
Tripura	2014	0	0	0
	2015	1	0	0
	2016	2	1	0
Uttar Pradesh	2014	28442	3317	1849 (55.7)
	2015	31632	3524	2040 (57.9)
	2016	36422	2830	1582 (55.9)
Uttarakhand	2014	127	29	8 (27.6)
	2015	151	34	20 (58.8)
	2016	159	44	24 (54.5)
West Bengal	2014	609	74	3 (4.1)
	2015	624	15	0
	2016	872	42	0
Andaman and Nicobar Islands	2014	25	0	0
	2015	30	0	0
	2016	35	2	0
Chandigarh	2014	4	1	0
	2015	3	1	0
	2016	2	0	0
Dadra and Nagar Haveli	2014	20	1	0
	2015	20	1	0
	2016	20	0	0
Daman and Diu	2014	0	0	0
	2015	0	0	0
	2016	0	0	0

1	2	3	4	5
Delhi	2014	176	35	5 (14.3)
	2015	183	12	1 (8.3)
	2016	203	7	0
Lakshadweep	2014	0	0	0
	2015	0	0	0
	2016	0	0	0
Puducherry	2014	9	0	0
	2015	2	0	0
	2016	2	0	0
All India	2014	140068	19847	5710 (28.8)
	2015	150687	18586	4802 (25.8)
	2016	167660	17449	4354 (24.9)

Note: (1) The Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989 does not extend to the State of Jammu and Kashmir.
(ii) Figures in parenthesis indicate percentages.
(iii) Data for the calendar year 2017, 2018 and 2019 has not been received from the NCRB, MHA

Construction of old age homes under 'Rashtriya Vayoshri Yojana'

2046. DR. SASIKALA PUSHPA RAMASWAMY: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether Government is implementing 'Rashtriya Vayoshri Yojana' across the country including the State of Tamil Nadu;

(b) if so, the details thereof;

(c) whether Government is constructing old age homes under 'Rashtriya Vayoshri Yojana';

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI RATTAN LAL KATARIA): (a) and (b) The Ministry of Social Justice and Empowerment has launched "Rashtriya Vayoshri Yojana (RVY)" on 1st April, 2017 with the objective to 'provide aids and assisted living devices *viz.* walking sticks, elbow crutches, walkers/crutches, tripods/quadpods, hearing aids,